

IV (a) Thirty-second annual Report of the Shellac Export Promotion Council, Calcutta, for the year 1988-89.

(b) Annual Accounts of the Shellac Export Promotion Council, Calcutta for the year 1988-89, together with the Auditor's Report on the Account.

(c) Review by Government on the working of the Council.

[Placed in Library. See No. LT—198/89 for (a) to (c)].

V (a) Thirty-fourth Annual Report and Accounts of the Engineering Export Promotion Council, Calcutta, for the year, 1988-89, together with the Auditors' Report on the Accounts

(b) Review by Government on working of the Council.

[Placed in Library. See No. LT—199/88 for (a) and (b)].

I. Tobacco Board (Recruitment) Regulations, 1989

II. Spices Board (Regulation of Exporters Regulations, 1989

III. Notifications of the Ministry of Commerce

SHRI ARUN KUMAR NEHRU: Madam, I also beg to lay on the Table A copy (in English and Hindi) of the Ministry of Commerce Notification No. 8(2)/88-EP (Agri) VI dated the 22nd September, 1989, publishing the Tobacco Board (Recruitment) Regulations, 1989, under sub-section (5) of section 33 of the Tobacco Board Act, 1975. [Placed in Library. See No. LT—13/89]

II. A copy (in English and Hindi) of the Ministry of Commerce Notification Adm.]Reg.]01]89, dated the 24th October, 1989, publishing the Spices Board (Regulation of Exporters Regulations), 1989, under section 4 of the Spices Board Act, 1986. [Placed in Library. See No. LT—14/89].

III. A copy each (in English and Hindi) of the following Notifications of the Minis-

try of Commerce, under section 169 of the Representation of the People Act, 1951:—

(1) S.O. No. 794(E) dated the 6th October, 1989 permitting import of Audio-visual News or Audio-visual Views material including news clippings under Open General Licence by actual users as certified by the Ministry of Information and Broadcasting.

(2) S.O. No. 910(E) dated the 3rd November, 1989 permitting import of tools and testing equipment under Open General Licence by Computer Maintenance Corporation of India.

(3) S.O. No. 911(E) dated the 3rd November, 1989, making amendments in the Open General Licence No. 15/88 dated the 30th March, 1988 under the notification of the Govt. of India S.O. No. 343(E) dated the 30th March, 1988.

(4) S.O. No. 912(E) dated the 3rd November, 1989 making amendments in the Open General licence No. 16/88 dated the 30th March, 1988 published with the notification of the Govt. of India S.O. No. 344(E) dated the 30th March, 1988.

[Placed in Library. See No. LT—183/89 for (1) to (4)]

IV. A copy each (in English and Hindi) of the following Notification of the Ministry of Commerce, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

1. S.O. No. 1681 dated 22nd July, 1989 publishing the Export of Cardamom (Inspection) Rules, 1989.

2. S.O. No. 1683 dated 22nd July, 1989 publishing the Export of Rubber Hoses (Quality Control and Inspection) Rules, 1989.

3. S.O. No. 1685 dated 22nd July, 1989 publishing the Export of Crockery-ware (Quality Control and Inspection) Rules, 1989.

4. S.O. No. 1895 dated 19th August, 1989 publishing the Export of Dry Batteries (Quality Control and Inspection) Rules, 1978.
5. S.O. No. 1896 dated 19th August, 1989 publishing Nineteen rules further to amend the rules specified in the annexure annexed thereto.
6. S.O. No. 1897 dated 19th August, 1989 publishing twenty-four rules further to amend the rules specified in the Annexure annexed thereto.
7. S.O. No. 1898 dated 19th August, 1989 publishing further to amend the Export of Electric Motors and Generators (Quality Control and Inspection) Rules, 1980.
8. S.O. No. 2491 dated 7th October, 1989 publishing the Export of Frozen Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1989.
9. S.O. No. 2492 dated 7th October, 1989 publishing the Export of Canned Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1989.
10. S.O. No. 2631 dated 21st October, 1989 publishing the Export Inspection Council Employees (Classification, Control and Appeal) Amendment Rules, 1989.
11. S.O. No. 2632 dated 21st October, 1989 publishing the Export Inspection Agency Employees (Classification, Control and Appeal) Amendment Rules, 1989. [Placed in Library. See No. LT—12/89 for (1) to (11)].

I. Report and Accounts (1988-89) of the Hindustan Latex Limited, Trivandrum and related papers

II. Report and Accounts (1988-89) of the Pasteur Institute of India Coonoor and related papers.

III. Report and Accounts (1987-88) of the Cancer Research and Treatment Society, Cuttack and related papers

IV. Report and Accounts (1988-89) of the Kidwai Memorial Institute of Oncology, Bangalore and related papers

V. Report and Accounts (1988-89) of the Cancer Institute (W.I.A.) Madras and related papers

VI. Report and Accounts (1988-89) of the International Institute for Population Sciences, Bombay and related papers

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTARY): Madam, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under sub-section (i) of section 619A of the Companies Act, 1956:—

(i) Annual Report and Accounts of the Hindustan Latex Limited, Trivandrum, for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT—51/89 for (i) and (ii)]

II. A copy each (in English and Hindi) of the following papers—

II. (a) Annual Report and Accounts of the Pasteur Institute of India Coonoor, for the year, 1988-89, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the Institute.

[Placed in Library. See No. LT—82/89 for (a) and (b)]

III (a) Annual Report and Accounts of the Cancer Research and Treatment Society, Cuttack, for the year, 1987-88, together with the Auditors' Report on the Accounts.